

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu**

Notification

Jammu, the ^{8th} of November 2023

S.O 580 In exercise of the powers conferred as contained in sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the below mentioned Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction as shown against each:-

| S.No. | Name of the Officer (S/Shri) | Designation | Place of Posting |
|-------|------------------------------|-------------------------|---------------------------------|
| 01 | Wali Mohammad Wani | Chief Executive Officer | Pulwama, Pampore and Awantipora |
| 02 | Gh. Mohammad Dar | Executive Officer | Tral |
| 03 | Moha Aslam Mir | Executive Officer | Khrew |

By Order of the Government of Jammu and Kashmir.

**Sd/-
(Achal Sethi)
Secretary to Government**

No.Law/Powr/11/2023-10

Dated: -08-11-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Kashmir.
- 3) Secretary to Government, Revenue Department
- 4) District Magistrate, Pulwama. This is with reference to letter No. DCP/Estt/SM/1664-65 Dated: 31.10.2023.
- 5) Concerned officer(s).....(All).
- 6) General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

**(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A**

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